

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**

**C.P. (IB)/113(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

**NAME OF THE PARTIES:      RELIANCE      COMMERCIAL      FINANCE**  
**LIMITED      V/s      THWINK      BIG      CONTENT**  
**PRIVATE LIMITED**

**Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

1. Adv. Akhil Sarathy i/b Thodur Law Associates for the Petitioner is present.
2. Ld. Counsel for the Petitioner submits that the copy of the Petition has been served to the IBBI placing on record the proof of service. The petition has already been argued by the parties and the matter was Reserved for Orders, however, was de-reserved the subsequently.
3. Accordingly, the matter is **Reserved for Orders again.**

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

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